

Central Administrative Tribunal, Principal Bench
New Delhi

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C.P. No. 174/95
in

O.A. No. 385/1990

New Delhi, this the 14th day of August, 1995.

Hon'ble Shri N.V.Krishnan, Vice-Chairman (A)
Hon'ble Smt. Laxmi Swaminathan, Member (J)

Chatter Pal s/o Shri Raghbir Singh,
r/o Village & P.O. Jaipur,
Distt. Mohinder Garh (Haryana)

...Petitioner

(By Shri V.P.Sharma, Advocate)

Versus

1. Shri R.M.Agarwal,
Divisional Railway Manager,
Northern Railway,
Bikaner Division,
Bikaner (Rajasthan)

...Respondents.

(By None)

O R D E R (ORAL)

(delivered by Hon'ble Shri N.V.Krishnan, Vice-Chairman (A)

We have heard. The order in respect of which

contempt is alleged is dated 4.5.1992 which gave a direction to the respondents to consider the case of the applicant for alternative employment in accordance with rules and administrative instructions. An earlier contempt petition No. 193/93 was permitted to be withdrawn by the petitioner as the Bench was not satisfied that any case was made out in regard to contempt at that stage.

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(A)

We have heard the learned counsel. Obviously, the matter is delayed beyond limitation for purpose of contempt. In the circumstances, this petition does not lie and is dismissed. This is without prejudice to the liberty of the applicant to seek such other remedies in the matter, as advised, in accordance with law.

Lakshmi Swaminathan

14.8.81

(Smt. Lakshmi Swaminathan)
Member (J)

(N.V.Krishnan)
Vice-Chairman (A)

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